

**IN THE INCOME TAX APPELLATE TRIBUNAL
"G" BENCH, MUMBAI
BEFORE SHRI SAKTIJIT DEY, VICE PRESIDENT AND
SHRI JAGADISH, ACCOUNTANT MEMBER**

**I.T.A. No.3811/Mum/2025
ASSESSMENT YEAR: 2025-26**

(Physical Hearing)

Gjanahata Foundation, 1101, F.P.No.59, Samet Sika R Mahal(Sale), Carter Road No 4, Haribhai Patel Road, Mumbai PAN: [AAJCG6327N]	Vs.	CIT (Exemptions) Mumbai, Room No 601, 6 th Floor Cumballa Hill MTNL Pedder Road, Cumballa Hill, Mumbai-400026.
(Appellant)		(Respondent)

Appellant by	Ms. Mahima Pandey
Respondent by	Shri. Arun Kanti Datta, CIT D.R.

Date of Hearing	12.01.2026
Date of Pronouncement	14.01.2026

ORDER

Per: SHRI JAGADISH, A.M.:

1. The present appeal has been filed by the assessee against the order of Id. Commissioner of Income Tax (Exemptions)[hereinafter 'CIT (E)']dated 22.05.2025 rejecting the registration under Section 12A.
2. The Id. Authorised Representative (AR) at the outset has submitted that assessee wishes to withdraw the appeal as it has made a fresh application before the Id. CIT (E) for registration under section 12A. The Ld. AR, therefore requested to allow the appeal to be withdrawn.
3. The Id. Departmental Representative (DR) did not object the withdrawal of appeal.

4. We have considered the application made by Ld. AR and material available on record. The assessee has filled appeal against the order of Ld. CIT (E), rejecting the application made in Form 10AB , seeking registration under section 12AB. The Ld AR has submitted that the assessee has made fresh application before the CIT (E) for registration under Section 12AB, in view of CBDT Circular dated 17.04.2025and therefore, wish to withdraw the appeal. The Ld DR has no objection to it.

5. We, accordingly, allow the appeal by assessee to be withdrawn.

6. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on 14th day of January, 2026 at Mumbai.

Sd/-

**(SAKTIJIT DEY)
VICE PRESIDENT**

Sd/-

**(JAGADISH)
ACCOUNTANT MEMBER**

Mumbai, Dated: 14/01/2026.
Ashwani Rao
Sr. Private Secretary

Copy of the order forwarded to:

1. Appellant
2. Respondent
3. The CIT
4. The CIT (Appeals)
5. The DR, I.T.A.T.

By order

(AssistantRegistrar)
ITAT, Mumbai